NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB) No.363/KB/17 CA(IB) No.145/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

			2010, 10.50 A.M
Name of the Company	Punjab National Bank -V	s- Divyajyoti Sponge Iron Pvt	Ltd
Under Section	7 IBC		
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. CS DEEPAK	KR. KHAITAN	RESOLUTION A	PPLICANT
	GMPANY SEURE	ETARY	Dulienitail
	pany sociatacy	Resolution Applican (Oukara Infragrojects hinste himsted)	Signal 2/18
3. CS Shuite Single Tractising Company	Toni	esolution Applicant ance Enferaprioreels itale limited)	
Fractiling Company	Wal Kestl Scenedar Comk	entean Applicant ana suprapreofects	Seven Agricol 14/02/2018
5. ARUN GUPTA.	FRA	RA	Den - [7
is. Sægæg Caelings Worishik Gang	R.P.		19/2/18 Dayal
Deboj I Roy.	da, Adv. For C	P.G.Jain	Dangslus Dinear Dy Adv

ORDER

Ld. Resolution Professional (RP) as filed the 7th Progress Report as well as Resolution Plan approved by the Committee of Creditors.

Ld. Pr. CS appearing on behalf of one of the Resolution Applicant (Omkara Infraprojects Private Limited) made a request that he had to file objection against the Resolution Plan.

Any objection to the Resolution Plan submitted to the Adjudicating Authority may be filed by anybody within 7 days from today with a copy in advance to the opposite party(ies).

List it on 09/03/2018 for hearing on Resolution Plan.

Sd

(Jinan K.R.) Member (J) (V.P.Singh)

Member (J)

Sd